

**आयकर अपीलीय अधिकरण, "ए" न्यायपीठ, चेन्नई।
IN THE INCOME TAX APPELLATE TRIBUNAL
'A' BENCH: CHENNAI**

माननीय श्री मनु कुमार गिरि, न्यायिक सदस्य एवं माननीय श्री अमिताभ शुकला, लेखा सदस्य के समक्ष
**BEFORE HON'BLE SHRI MANU KUMAR GIRI, JUDICIAL MEMBER AND
HON'BLE SHRI AMITABH SHUKLA, ACCOUNTANT MEMBER**

**आयकर अपील सं./ITA No.407/Chny/2024
निर्धारण वर्ष /Assessment Year: 2012-13**

**Jayanthilal surana HUF
No.2, Arevamuthu Garden Street,
Egmore, Chennai-600 008.
[PAN: AAAHJ0862P]** Vs. **Income Tax Officer,
Non-Corporate Circle-9(2),
Chennai**

(अपीलार्थी/Appellant)

(प्रत्यर्थी/Respondent)

अपीलार्थी की ओर से/ Assessee by

:

Shri G.Tarun, Advocate by virtual

प्रत्यर्थी की ओर से / Revenue by

:

Shri Guru Prasad, Addl.CIT

सुनवाई की तारीख/Date of Hearing

:

16.01.2025

घोषणा की तारीख /Date of Pronouncement

:

05.02.2025

आदेश / ORDER

PER AMITABH SHUKLA, A.M :

This appeal is filed against the order bearing DIN & Order No.ITBA/NFAC/S/250/2023-24/1059643082(1) dated 12.01.2024 of the Learned Commissioner of Income Tax [herein after "CIT(A), National Faceless Appeal Center[NFAC], Delhi, for the assessment years 2012-13. Through the aforesaid appeal the assessee has challenged order u/s 250 dated 12.01.2024 passed by NFAC, Delhi.

2.0 At the outset, the Ld. Counsel for the assessee has informed that the assessee has opted for VSVS scheme 2024 and hence would like to withdraw its appeal.

3.0 In view of the above, the appeal is dismissed as withdrawn.

4.0 In the result, the appeal raised by the assessee is dismissed.

Order pronounced on 5th, February-2025 at Chennai

Sd/-
(मनु कुमार गिरि)

(MANU KUMAR GIRI)

न्यायिक सदस्य / Judicial Member

चेन्नई/Chennai, दिनांक/Dated: 5th, February-2025.

KB/-

Sd/-
(अमिताभ शुक्ला)

(AMITABH SHUKLA)

लेखा सदस्य /Accountant Member

आदेश की प्रतिलिपि अग्रेषित/Copy to:

1. अपीलार्थी/Appellant
2. प्रत्यर्थी/Respondent
3. आयकर आयुक्त/CIT - Chennai
4. विभागीय प्रतिनिधि/DR
5. गार्ड फाईल/GF